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O.A. No.218/05

Order dated. 22.03.06.

The Applicant, a multipurpose khalasi, is going to retired from service on attaining the age of superannuation on 31.03.06. Having faced an order of transfer from Cuttack to Sambalpur, the Applicant has approached this Tribunal in the present O.A. filed under Section 19 of the Administrative Tribunal's Act, 1985 and, by an interim order dated 31.05.05, the transfer order was stayed by this Tribunal and, as a consequence there of, she is working in the Railways at Cuttack.

2. In the aforesaid premises this O.A. is hereby disposed of, after hearing Mr. N.R. Routray, Ld. Counsel appearing for the Applicant and Mr. Ashok Mohanty, Ld. Sr. Counsel for the Railways ( with aid and assistance of Mr. P.C. Panda, Ld. Counsel for the Railways) and having perused the materials placed on record, with a direction to the Respondents to allow the applicant to continue in service at Cuttack till her retirement on 31.03.06.

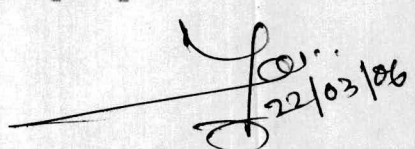
3. While participating in the hearing of this case, Mr. N.R. Routray, Ld. Counsel appearing for the Applicant, has pointed out that ACP benefit of the Applicant is yet to be released in her favour and, for the reason of pendency to this O.A., such benefit have not yet been extended to her.

4. Without entering into the merits of this matter, it is ordered that ACP benefits, if any, be granted to the Applicant, as due and admissible under the Rules expeditiously; as the Applicant is going to face retirement with effect from 31.03.06.

Or. dt. 22 <sup>03</sup>/<sub>06</sub>

copies of order prepared for counsels for both side.

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Member (Judicial)